

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - Court No. III

SERVICE TAX APPEAL NO. 52139 OF 2016

(Arising out of Order-in-Original No. 31/PC/ST/BPL-ST/2016 dated 30.03.2016 passed by the Principal Commissioner, Customs, Central Excise & Service Tax, Bhopal)

**MP Housing and Infrastructure
Development Board**

..... Appellant

Division-II, RSS Market, Bus Stop No. 05,
PO Ravi Shankar Nagar, Bhopal

Versus

**Principal Commissioner, Customs, Central
Excise and Service Tax, Bhopal**

..... Respondent

48, Administrative Area, Arera Hills,
Bhopal

WITH

SERVICE TAX APPEAL NO. 52144 OF 2016

(Arising out of Order-in-Original No. 32/PC/ST/BPL-ST/2016 dated 30.03.2016 passed by the Principal Commissioner, Customs, Central Excise & Service Tax, Bhopal)

**MP Housing and Infrastructure
Development Board**

..... Appellant

Division-II, RSS Market, Bus Stop No. 05,
PO Ravi Shankar Nagar, Bhopal

Versus

**Principal Commissioner, Customs, Central
Excise and Service Tax, Bhopal**

..... Respondent

48, Administrative Area, Arera Hills,
Bhopal

WITH

SERVICE TAX APPEAL NO. 52146 OF 2016

(Arising out of Order-in-Original No. 22/PC/ST/BPL-ST/2016 dated 29.03.2016 passed by the Principal Commissioner, Customs, Central Excise & Service Tax, Bhopal)

**MP Housing and Infrastructure
Development Board**

..... Appellant

Division-IV, E-5, Arera Collony, Bhopal

Versus

**Principal Commissioner, Customs, Central
Excise and Service Tax, Bhopal**
48, Administrative Area, Arera Hills,
Bhopal

..... Respondent

WITH

SERVICE TAX APPEAL NO. 52148 OF 2016

(Arising out of Order-in-Original No. 24/PC/ST/BPL-ST/2016 dated 29.03.2016 passed by the Principal Commissioner, Customs, Central Excise & Service Tax, Bhopal)

**MP Housing and Infrastructure
Development Board**
Division-IV, E-5, Arera Collony, Bhopal

..... Appellant

Versus

**Principal Commissioner, Customs, Central
Excise and Service Tax, Bhopal**
48, Administrative Area, Arera Hills,
Bhopal

..... Respondent

AND

SERVICE TAX APPEAL NO. 52149 OF 2016

(Arising out of Order-in-Original No. 23/PC/ST/BPL-ST/2016 dated 29.03.2016 passed by the Principal Commissioner, Customs, Central Excise & Service Tax, Bhopal)

**MP Housing and Infrastructure
Development Board**
Division-IV, E-5, Arera Collony, Bhopal

..... Appellant

Versus

**Principal Commissioner, Customs, Central
Excise and Service Tax, Bhopal**
48, Administrative Area, Arera Hills,
Bhopal

..... Respondent

APPEARANCE:

None for the Appellant
Shri Harshvardhan, Authorised Representative for the Department

CORAM:

HON'BLE MR. P V SUBBA RAO, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

Date of Hearing: 27/04/2022

FINAL ORDER NO. 50382-50386 / 2022

P V SUBBA RAO

A letter in writing has been received from the learned Chartered Accountant for the appellant seeking an adjournment and requesting that seven other appeals may also be tagged together. None appeared on behalf of the appellant. Learned Departmental Representative has submitted that all the five appeals listed today have been settled by the appellant under Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019 and form-IV has been issued in all cases. He submitted copies of Form-IV issued by the Department in these five appeals. Accordingly, these five appeals are dismissed as withdrawn. Registry may list the other seven appeals in due course.

(P V SUBBA RAO)
MEMBER (TECHNICAL)

(AJAY SHARMA)
MEMBER (JUDICIAL)